

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 116/TT/2023

- Subject** : Petition for truing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for Asset-1: OPGW link for 765kV Sasan-Satna Ckt-1 under Central Sector, Asset-2: OPGW link for 220kV Indore-Pithampura (MPPTCL) under State Sector and Asset-3: OPGW link for Satna Gwalior Ckt-1 under Central Sector under “Establishment of Fibre Optic Communication System under Master Communication Plan in Western Region”.
- Date of Hearing** : 27.9.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Madhya Pradesh Power Management Company Limited and 7 others
- Parties Present** : Shri Zafrul Hasan, PGCIL
Shri Mohd. Mohsin, PGCIL

Record of Proceedings

The representative of the Petitioner made the following submissions:

- a. The instant petition is filed for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for Asset-1: OPGW link for 765 kV Sasan-Satna Ckt-1 under Central Sector, Asset-2: OPGW link for 220kV Indore-Pithampura (MPPTCL) under State Sector & Asset-3: OPGW link for Satna Gwalior Ckt-1 under Central Sector under “Establishment of Fibre Optic Communication System under Master Communication Plan in Western Region”.
- b. The true-up of the transmission tariff of other assets under the scope of the instant project has been claimed in Petition No. 37/TT/2021 and Petition No. 312/TT/2022.
- c. The time over-run in the case of the instant assets was not condoned in the order dated 10.6.2022 in Petition No. 645/TT/2020 and the Petitioner was directed to submit the reasons for time over-run at the time of truing up along with the supporting documents. The documents in support of the time over-run have now been filed. The reasons for time over-run with respect to the instant three assets are as follows:



- i. Inclusion of the transmission assets in the scope subsequent to the Investment Approval;
 - ii. Delay in receiving Trial Operation Certificate from WRLDC;
 - iii. Delay due to RoW issues and clarification from MPPTCL for the State section line.
 - d. Reasons for certain discrepancies observed by the Commission vide order dated 10.6.2022 in Petition No. 645/TT/2022 such as a mis-match in loan amount between IDC Statement and Form-6 and Form-9C have been submitted.
 - e. The details (of the amount realized from disposing of earth wire has been adjusted in the capital cost for Asset-1 and Asset-3) as directed by the Commission vide order dated 10.6.2022 in Petition No. 645/TT/2022 have been submitted. No adjustments are made in the case of Asset-2, which is a State asset.
 - f. The information sought in the technical validation letter has been filed vide affidavit 20.9.2023. None of the Respondents have filed a reply in the matter.
2. After hearing the parties, the Commission directed the Respondents to file their replies by 25.10.2023 with an advanced copy to the Petitioner, who may file its rejoinder, if any, by 2.11.2023. The Commission also observed that the due date for filing the reply and rejoinder should be strictly adhered to, and no extension of time will be granted.
3. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

